

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3620
ANSWERED ON:05.08.2014
SCHEDULED CASTE POPULATION
Patle Smt. Kamla Devi

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there has been a decline in the population of Scheduled Castes as per the Census 2001 in Chhattisgarh;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the State Government has made 4% reduction in the reservation quota owing to the said decline and if so, the details thereof;
- (d) whether the Government has published Census 2011 and if so, the percentage of SC population in the State;
- (e) whether the Government is likely to issue instructions to the State Government to restore the reservation quota on the basis of Census 2011; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

(a) & (b): No, Sir. As per decennial Census data, the population of Scheduled Castes (SCs) in State of Chhattisgrh has increased from 24,18,722 in 2001 to 32,74,269 in 2011.

(c): Chhatisgarh came into being pursuant to the States Reorganization Act, 2000, which divided the erstwhile State of Madhya Pradesh in to two separate States Madhya Pradesh and Chhattisgarh. The reorganization resulted in the allocation of a number of tribal districts to the new State of Chhattisgarh, whereas, the Scheduled Caste dominated districts largely formed part of the new State of Madhya Pradesh. As a result the Scheduled Caste Population of Chhatisgarh decreased from 15.17% to 11.6% relatively as per Census 1991 to 2001.

(d): Yes, Sir. The percentage of SC population to total population in Chhattisgarh, as per 2011 Census, is 12.82.

(e) & (f): The existing percentage of reservation for SCs in direct recruitment under the services of Government of Chhattisgarh is 12. Like-wise the extent of reservation for Scheduled Tribes and Other Backward Classes in the State is 32% and 6% respectively. Collectively the percentage of reservation is 50%. As per various judgements of the Supreme Court, total reservation for these communities cannot exceed the limit of 50%.